(2020) 12 SEBI CK 0094

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 483, 484 Of 2020, Appeal No.468 Of 2020

B.V. Pushpavathi & Ors — APPELLANT

Vs

Securities And Exchange Board Of India & Ors — RESPONDENT

Date of Decision : 16-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0094

Hon'ble Judges : Dr. C.K.G. Nair, Member;M.T. Joshi, J

Bench : Division Bench

Advocate : B. Shekarappa, Mihir Mody, Sushant Yadav, Kunjal Patil

Judgement

1. Heard both the sides through video conference. The urgency application is allowed. There is a delay in filing the appeal. For the reasons stated in

the application, the delay in filing the appeal is hereby condoned. The application is disposed of.

2. Four weeks time is hereby granted to file affidavit in reply to the respondent. Two weeks to file a rejoinder, if any. Place the appeal for hearing and

for final disposal on February 18, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

